

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CRLMP.NO. 17527/2007 in CRLMP 9066 & 11845 OF 2007 IN CRIMINAL  
APPEAL NO(s). 1172 OF 2006

RAJESH RANJAN YADAV @ PAPPU YADAV

Appellant (s)

VERSUS

CBI THROUGH ITS DIRECTOR

Respondent(s)

(With appln(s) for modification/clarification of Order dated 30.11.2007 and office  
report ))

Date: 21/04/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA  
HON'BLE MR. JUSTICE HARJIT SINGH BEDI

For Appellant(s)

Mr. Prem Malhotra,Adv.  
Mr. Rakesh Kumar Singh, Adv.  
Mr. Vijay Pratap Singh, Adv.  
Mr. Jitendra Kumar Yadav, Adv.

For Respondent(s)

Mr. A. Sharan, Addl. Solicitor General  
Mr. Amit Anand Tiwari, Adv.  
Mr. B.K. Prasad, Adv.  
Mr. P. Parmeswaran,Adv.

UPON hearing counsel the Court made the following  
ORDER

This application is disposed of in terms of signed order  
placed on the file.

(VINOD LAKHINA)  
Sr. P.A.

(SNEH BALA MEHRA)  
COURT MASTER

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRLMP NO. 17527/2007

IN

CRLMP NO. 9066 & 11845 of 2007

IN

CRIMINAL APPEAL NO. 1172 OF 2006

RAJESH RANJAN YADAV @ PAPPU YADAV

Appellant (s)

VERSUS

ORDER

Except typographical error that has occurred in Para 1 sub-Para (2) of Judgment and Order dated 18.09.2007 wherein it has wrongly been recorded that the Appellant's father has expired instead that he was himself ailing, we do not think that any further clarification is necessary in view of the fact that now the appellant has been convicted. In that view of the matter, appellant's application for bail and other prayers, if any, now have to be considered by the High Court alone.

This application for clarification is, thus, disposed of.

.J.

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(S.B. SINHA)

.J.

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(HARJIT SINGH BEDI)

NEW DELHI  
APRIL 21, 2008